

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
New Rest.A-68/2024
In
IB-411(ND)/2020

IN THE MATTER OF:

M/s. CSII India Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Telexcell Information Systems Limited

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms Shwetal Shepal Adv.

For Respondent :

ORDER

RA-68/2024

This application has been filed for seeking restoration of IA-1477/2023 filed by Department of State Tax.

It is submitted that IA-1477/2023 was filed seeking a direction to the Resolution Professional to register the claim of the Applicant.

It is pertinent to mention that the Resolution Plan has been approved by this Adjudicating Authority on 30.05.2023. We therefore, do not find any reason to entertain this application.

Rest. A-68/2024 **dismissed** accordingly.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)